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Central Administrative Tribunal  
Principal Bench: New Delhi

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O.A. 1378/92  
New Delhi this the 4th day of July 1997

Hon'ble Dr.A.Vedavalli, Member(J)  
Hon'ble Shri R.K.Ahooja, Member(A)

Shri Bhagat Singh,  
working as Tax Assistant,  
Draw Back Section,  
Customs & Central Excise Collectorate,  
New Delhi- 110 002

.....Applicant

(By Advocate: None)

Versus

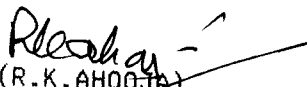
1. Union of India,  
through The Secretary,  
Ministry of Finance,  
North Block, New Delhi-110 001.
  2. The Secretary,  
Central Board of Excise & Customs,  
Ministry of Finance, North Block,  
New Delhi- 110 001
  3. The Collector,  
Customs & Central Excise Collectorate,  
New Delhi-110 002
- .....Respondents

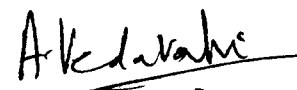
(By Advocate: None)

ORDER(Oral)

By Hon'ble Dr.A.Vedavalli, Member(J)

It is noticed that the applicant was absent even on the last date of hearing viz; 2.7.97. In the circumstances it appears that the applicant is not interested in pursuing this case further. The OA is, therefore, dismissed for default and non-prosecution.

  
(R.K.AHOOJA)  
Member(A)

  
(DR.A.VEDAVALLI)  
Member(J)

cc.